

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA 1479/2019

This the 31st day of May, 2019

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Malkhan Singh, Aged – 57 Years, ‘B’
S/o Sh. Jagan Lal,
Working as Assistant Divisional Engineer (Estate-III),
Northern Railway, Delhi Division, New Delhi.
R/o E-361, Street No. 9, Khajuri Khas, Delhi-94.

... Applicant
(By Advocate: Sh. Yogesh Sharma)

VERSUS

1. Union of India through the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Delhi Division,
State Entry Road, New Delhi.
3. The General Manager,
North Central Railway,
Subedar Ganj, Allahabad.

...Respondents
(By Advocate: Sh. Shailendra Tiwari)

ORDER (ORAL)

Hon'ble Mr. R.N. Singh, Member (J):

The applicant, who is presently working as
Assistant Divisional Engineering (Estate-III) in Northern

Railway, Delhi Division, New Delhi has filed the present OA seeking the following reliefs:-

“(i) That the Hon’ble Tribunal may graciously be pleased to pass an order directing the respondents to release the monthly salary of the applicant immediately since January 2019 with interest @ 18% per annum.

(ii) That the Hon’ble Tribunal may further graciously be pleased to pass an order directing the respondent No. 3 to issue and to forward the LPC of the applicant to the respondent No. 2 immediately.

(iii) Any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation.”

2. Mr. Shailendra Tiwary, learned counsel appearing for respondents submits that keeping in view the last order dated 17.05.2019 of this Tribunal, the respondents have already passed and issued order dated 30.05.2019 for release of salary of the applicant w.e.f. 10.01.2019 to 31.05.2019 amounting to Rs. 5,58,933/-. He further submits that the actual payment of the same shall be made by the respondents within a few days.

3. Learned counsel for respondents further submits on instructions that the requisite documents have been received by the concerned respondent, i.e., Respondent No. 2 [Divisional Railway Manager, Northern Railway, Delhi Division] from the Northern Central Railway, Allahabad and in such facts and circumstances, the concerned respondent is likely to release the salary of the applicant in time, if there is no legal impediment.

4. In view of aforesaid, OA is disposed of with the direction of respondents to make the actual payment of salary for the period from 10.01.2019 to 31.05.2019 positively within 15 days from today.

Respondents shall ensure the regular payment of salary is made to the applicant every month in time, if there is no other legal impediment in doing so.

5. OA disposed of in the above terms. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(R.N. Singh)
Member (J)

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